

DR. SUBRAMANIAM SWAMY: If it is only unparliamentary; it can be expunged.

MR. DEPUTY SPEAKER: I shall now put the amendment moved by Dr. Subramaniam Swamy to the vote of the House.

The amendment was put and negatived.

MR. DEPUTY SPEAKER: The question is:

"That this House do agree with the Fifty-seventh Report of the Business Advisory Committee presented to the House on the 12th March, 1984."

The motion was adopted.

MR. DEPUTY SPEAKER: We have dispensed with lunch hour from today and we will also sit late after 6-00 P.M. as and when necessary.

13.40 hrs.

MATTERS UNDER RULE 377

MR. DEPUTY SPEAKER: This is the report of the Business Advisory Committee which has been adopted by you just now. I think you are also a party to it. Now, matters under 377. Shri Chandra Pal Shailani.

श्री चन्द्रपाल शैलानी : उपाध्यक्ष जी, नियम 377 के अन्तर्गत मैंने जो नोटिस दिया था वह तो यह है और लोक सभा सेक्रेटेरियट से जो मॉटर मुझे प्राप्त हुआ है वह यह है—अब आप ही फैसला कीजिए कि मैं दोनों में से किस को पढ़ूँ ? इसमें मेरी भावनाओं को ठेस पहुंच रही है। जो कुछ मैंने लिख कर दिया था वह इसमें नहीं है। अब आप ही बताइये कि मैं किसको पढ़ूँ ?

MR. DEPUTY SPEAKER: What has been given to you by the Lok Sabha Secretariat only you must read...

श्री चन्द्रपाल शैलानी : मैं लोक सभा सेक्रेटेरियट का मुलाजिम नहीं हूँ। जो मेरी भावनाएँ हैं उसके अनुरूप मैंने नोटिस दी थी लेकिन आप इसको कम्पेयर करके देख लीजिए।

MR. DEPUTY SPEAKER: Mr. Shailani, are you not listening to me? The statement that has been given to you by the Lok Sabha Secretariat is the one which has been approved by the Speaker. You can only read that and, if you have anything you can discuss that with the Speaker; you can go to his Chamber and explain that to him. Now, you may read that.

(i) Blurring of T.V. programme in Lucknow after commissioning of new transmission station

SHRI CHANDRA PAL SHAILANI (Hathras): Mr. Deputy Speaker, Sir, the Lucknow T.V. Station recently started a new "high power transmission station" at Lucknow-Hardoi Road.

Following the commissioning of the new transmission station, T.V. sets all over Lucknow stopped receiving clear pictures, which became blurred. The sound also became faulty.

T.V. announcers told T.V. customers to turn 'the antenna towards the new transmission station'. T.V. owners in Lucknow have been doing this exercise, but the reception has only worsened. The 'high power transmission' has even damaged T.V. sets. Some T.V. sets have been burnt.

It was announced that the high power station would ensure clear transmission of national programme. But reception of national programme has also worsened. There are frequent black outs.

The authorities of Lucknow T.V. Station are paying no attention to complaints.

The Lucknow Station news readers do not greet the viewers at the start or at the close of news broadcast as is being done by Delhi Doordarshan.

SHRI CHANDRA PAL SHAILANI *rose.*

*(Interruptions)***

MR. DEPUTY-SPEAKER: Whatever you say now is not going on record. You may see the Speaker. You may speak on the budget. It is not going on record.

Mr. Chatterjee.

THE MINISTER OF PARLIAMENTARY AFFAIRS, SPORTS AND WORKS AND HOUSING.

(SHRI BUTA SINGH) : Sir, he is raising a point. He says that the people of Lucknow are not shown any respect ; Lucknow is a place of cultural heritage, the people all over the world know लखनऊ के आदाब बहुत नफीस है ।

MR. DEPUTY-SPEAKER : I have understood what you have said. Now, Shri Chatterjee.

- (ii) Non-implementation of guidelines issued by the Bureau of Public Enterprises to big units to make their purchases from small scale units

SHRI SOMNATH CHATTERJEE (Jadavpur) : According to the guidelines issued by the Bureau of Public Enterprises, the Central Government undertakings are required to identify the inventories which can be produced in the small scale sector and to make estimates of their requirements, to identify and enlist small scale units which are capable of producing the same and to place orders on such units according to their capacity at prices to be worked out by the Pricing Committees. It is a matter of serious concern that these guidelines are not being followed and implemented by giant public sector undertakings like Eastern Coal Fields, Durgapur Steel Plant, MAMC, HCL, etc., situated mainly in Durgapur-Asansol region of West Bengal. These large units spend over Rs. 30.00 crores annually in maintaining their inventory and for small repairs. None of these large units, however, make their purchases according to the guidelines. On the other hand, orders are placed with middlemen who secure orders from the large units and get the work done by the small scale sector units, thus denying them a part of their due profits. Even the small scale units with which some orders are placed are not aware of the business which is to be expected in a particular year. In such a situation, the small scale units cannot afford to maintain permanent establishments and about 15000 workers are working mainly as casual workers and are denied the privilege of permanent employment.

I urge upon the Government to issue appropriate orders and directions so that the public sector units strictly follow the BPE guidelines and make their purchases from small scale units.

MR. DEPUTY SPEAKER : Mr. Bheekubhai. He is absent.

Shri Bapusaheb Parulekar. He is absent. Shri P.K. Kодиyan.

- (iii) Need for early clearance of resettlement scheme for peasants living in Ayacut area of Kallada dam in Kerala

SHRI P.K. KODIYAN (Adoor) : I wish to bring to the notice of the House and the Government the sad plight of more than 300 peasant settler families in the ayacut area of Kallada Dam in Kerala due to lack of clearance from the Centre for the State Government's scheme for rehabilitating them.

The Kallada irrigation scheme is one of the major irrigation schemes undertaken in Kerala. The work on the scheme is nearing its last stage. More than 300 peasant families were to be evicted from the ayacut area of the dam and rehabilitated elsewhere. The representatives of the settlers and the State Government had come to an agreement regarding rehabilitation of the peasant families. In accordance with this agreement the peasant families were to be resettled on 335 acres of land at Kallavettan Kunnu, in Kulathupuzha village by clearing the forest. The land has been cleared two years back, but it has not been distributed among the peasants because of Centre's refusal to clear the resettlement scheme on the ground that the land cleared belonged to the forests and under the provisions of the National Conservancy of Forest Act no forest land can be used for other purposes without the prior permission of the Central Government.

The resettlement of the peasants should be considered as a humanitarian problem. Technical and legal difficulties should not be allowed to stand in the way of rehabilitation of the peasants.

I would request the hon. Minister of Agriculture to give immediate clearance to the scheme of rehabilitation of the peasant families as recommended by the State Government.

- (iv) Need to open cardiac centre at Motilal Nehru Medical College, Allahabad

श्री बी० डी० सिंह (फूलपुर) : उपाध्यक्ष महोदय, इलाहाबाद स्थित मोती लाल नेहरू